

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.149 /95.

Dt. of Decision : 26-11-97.

P.Muniswamy

.. Applicant.

Vs

1. The Union of India rep. by
the Director of Postal Services,
A.P. Southern Region, Kurnool-5.
2. The Superintendent of Post Offices,
Kurnool Division, Kurnool-1.
3. The Postmaster, Kurnool - n.o.

.. Respondents.

Counsel for the applicant

: Mr.B.S.A.Satyanarayana

Counsel for the respondents

: Mr.N.V.Raghava Reddy, Addl.CGS

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

HEARD Mr. B.S.A. Satyanarayana, learned counsel for the applicant and Mr. N.V. Raghava Reddy, learned counsel for the respondents.

2. The applicant while working as Sub-Accounts Postal Kurnool was served with a charge memo under Rule 16 of CCS(CCA) Rules, 1965 vide memo No. INV/F7-1/93/8 (Annexure-1). That proceedings was disposed of vide order No. INV/F7-1/93/8 dated 20-12-94 (Annexure-3). It was ordered ^{for} recovery of ~~xxx~~ ^a sum of Rs.15,000/- from the salary of the applicant in 30 instalments at the rate of Rs.500/- per month.

3. The applicant has preferred an appeal to the higher authority vide his representation dated 23-01-95 (Annexure-4). That appeal is still to be disposed of.

4. This OA is filed for setting aside the impugned order No. INV/F7-1/93/8 dated 20-12-94 (Annexure-3) for recovery of Rs.15,000/- from the applicant's pay and treating it ^{as} illegal, arbitrary and discriminatory.

5. The contentions raised in this OA and the prayer asked for in this OA ^{are} ~~is~~ similar to OA.113/95. Hence we follow the direction given in OA.113/95 and direct as follows:-

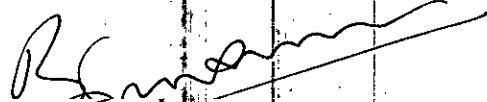
..... of the applicant dated 23-01-95 (Annexure-4) should be disposed of within 2 months from the date of receipt of a copy of this order.

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-3-

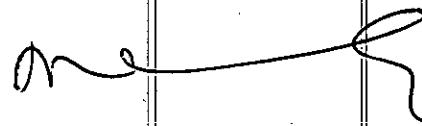
(b) Till such time the appeal is disposed of recovery if any to be made from the salary for the month of December, 1997 and onwards should be suspended till the disposal of the appeal.

With
6. The above directions the CA is disposed of. No order as to costs.



MEMBER (JUDL.)

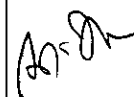
26.11.97



MEMBER (ADMN.)

Dated : The 26th Nov. 1997.
(Dictated in the Open Court)

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DR

..3..

Copy to:

1. The Director of Postal Services, A.P.Southern Region, Kurnool.
2. The Superintendent of Post Offices, Kurnool Division, Kurnool.
3. The Postmaster, Kurnool.
4. One copy to Mr.B.S.A.Satyanarayana, Advocate, CAT, Hyderabad.
5. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC, CAT, Hyderabad.
6. One copy to HBSJP, M (P), CAT, Hyderabad.
7. One copy to D.R(A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

16/12/97

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 26/11/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in

O.A.NO. 149/95

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

